

on record so that the submissions could be gone into. Learned Counsel for Appellant submits that he may be given short time and he will put the concerned Enactments as well as copies of concerned Judgements on record.

Parties have not filed brief written submissions.

Parties may file brief written submissions not more than three pages within a week. Copies of Judgements and Enactments on which parties want to rely or refer, may also be filed within a week.

List both the Appeals 'for admission (after Notice) hearing' on 3rd March, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md